

ITEM NO.102 + 103

COURT NO.6

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s) .4906/2010

SEDCO FOREX INTERNATIONAL INC. THR. ITS CONSTITUTED  
ATTORNEY MR. NAVIN SARDA

Appellant(s)

VERSUS

COMMISSIONER OF INCOME TAX MEERUT &amp; ANR.

Respondent(s)

WITH

C.A. No. 2166/2012 (X)  
SLP(C) No. 2955/2012 (X)  
C.A. No. 4908/2010 (X)  
C.A. No. 2631/2013 (X)  
C.A. No. 4910/2010 (X)  
C.A. No. 4911/2010 (X)  
C.A. No. 4907/2010 (X)  
C.A. No. 2898/2011 (X)  
C.A. No. 4913/2010 (X)  
C.A. No. 4543/2013 (X)  
C.A. No. 5005/2014 (X)  
SLP(C) No.11560/2014 (X)  
C.A. No. 4920/2010 (X)  
C.A. No. 4919/2010 (X)  
C.A. No. 4921/2010 (X)  
C.A. No. 4916/2010 (X)  
C.A. No. 4918/2010 (X)  
C.A. No. 4917/2010 (X)  
C.A. No. 5015/2015 (X)  
C.A. No. 4925/2010 (X)  
C.A. No. 4924/2010 (X)  
C.A. No. 4922/2010 (X)  
C.A. No. 5437/2016 (X)  
C.A. No. 5154/2011 (X)  
C.A. No. 5152/2011 (X)  
C.A. No. 5153/2011 (X)  
C.A. No. 5089/2015 (X)  
C.A. No. 5090/2015 (X)  
C.A. No. 4923/2010 (X)  
C.A. No. 8627/2013 (X)  
C.A. No. 5155/2011 (X)  
C.A. No. 6573/2014 (X)  
C.A. No. 4909/2010 (X)  
C.A. No. 5935/2010 (X)  
C.A. No. 5934/2010 (X)  
C.A. No. 6651/2014 (X)



Mr. D. L. Chidananda, Adv.  
Mr. Ritin Rai, Adv.  
Ms. Sadhna Sandhu, Adv.  
Mr. Shirin Khajuria, Adv.  
Ms. Anil Katiyar, AOR  
Ms. Rashmi Malhotra, Adv.  
Mr. Rupesh Kumar, Adv.  
Ms. Gargi Khanna, Adv.  
Mr. B. V. Balaram Das, AOR  
Ms. Kavita Jha, AOR

Ms. Geetanjali Mohan, AOR  
Mr. Manish Kanth, Adv.  
Mr. Divesh Chawla, Adv.

For Respondent(s) Mr. V. Lakshmikumaran, Adv.  
Mr. Jay Savla, Adv.  
Mr. Karan Sachdev, Adv.  
Ms. Renuka Sahu, Adv.  
Mr. Aditya Bhattacharye, Adv.  
Mr. Prabhat Chaurasia, Adv.  
Mr. Jasdeep Singh Dhillon, Adv.  
Mr. Anil Katiyar, AOR  
Mr. B. V. Balaram Das, AOR  
Mr. L Badri Narayanan, Adv.  
Ms. Kavita Jha, AOR

UPON hearing the counsel the Court made the following  
O R D E R

C.A. No. 2898 of 2011 de-tagged as the subject-matter  
of this case is different. The same be tagged with C.A.  
No.1248 of 2016.

Heard.

Arguments concluded.

Judgment reserved in rest of the matters.

(B. PARVATHI)  
COURT MASTER

(MALA KUMARI SHARMA)  
COURT MASTER